

Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether high levels of pesticide residue in the milk and milk products have been found;

(b) if so, the details thereof; and

(c) the steps taken to check the pesticide residue in milk and milk products?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). An analysis of 2205 samples of bovine milk conducted by ICMR has shown that 464 (21.04) samples exceeded the limits prescribed under the Prevention of Food Adulteration Rules, 1955.

(c) The following steps have been taken in this regard:-

- (i) Maximum tolerance limits of pesticides in milk and milk products have been laid down under the prevention of Food Adulteration Rules; 1955.
- (ii) The Food Health Authorities of State Governments/Union Territories have been urged to keep a vigil on the quality of food articles.
- (iii) Regular training programmes are arranged for the Chemists in the analysis of pesticide residues.
- (iv) the State Food laboratories are being strengthened with equipments provided under Centrally Sponsored Scheme.

Polio Vaccine

6504. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total quantity of polio vaccine being produced in the country at present;

(b) whether the quantity of the vaccine so produced is adequate to meet the demands in the country.

(c) the quantity of polio vaccine being imported at present; and

(d) the steps being taken to increase the indigenous production of polio vaccine?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). 100 million doses of oral polio vaccine from imported bulk concentrates was produced in 1992-93. There is adequate installed capacity to meet the demands in the country.

(c) Polio vaccine in finished form is not proposed to be imported at present.

(d) Three units in the public/joint sector and one in the private plan to produce the polio vaccine.

Statement Correcting Reply to Unstarred Question No.2524 Dated 23.7.1992 Amendment in Law to Deal with Rape Cases Against Women

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): In reply to parts (a), (b) and (c) of the Unstarred Question No.2524 answered on 23.7.92, in the English version, the following was stated:

(a) (b) and (c). The Government have not received any representation in the recent past for amendment in the laws dealing with rape cases against women. However, a letter dated 22.12.89 was received from certain Women's Organisations seeking amendment of the law relating to punishment for the offence of rape to make it clear that while the Court may award imprisonment for less than the minimum term prescribed therein for exceptional reasons, for

this purpose the character, reputation, status or any aspect of the conduct of the victim or rape shall have no relevant whatsoever. The question of amending IPC for this purpose is under consideration of the Government.

The answer given above may please be read as follows:

(a) (b) and (c). The Government have not received any representation in the recent past for amendment in the laws dealing with rape cases against women. However, a letter dated 22.12.89 was received from certain Women's Organisations seeking amendment of the law relating to punishment for the offence of rape to make it clear that while the Court may award imprisonment for less than the minimum term prescribed there in for exceptional reasons, for this purpose, the character, reputation, status or any aspect of the conduct of the victim of rape shall have no relevance whatsoever. The question of amending IPC for this purpose is under consideration of the Government. A memorandum dated 8th March, 1990 from Women's Organisations stated *Inter alia* that changes are required in the criminal law relating to rape, bigamy, adultery, etc. However no specific amendment has been suggested.

As soon as the mistake was detected necessary action was initiated to correct it.

[English]

Statement Correcting Reply in the Lok Sabha Unstarred Question No.3434 Dated 18th March, 1993 Modernisation of hospitals in U.P.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABANSINGH GHATOWAR): I invited attention to the reply given to parts (a) and (b). of the unstarred Question No. 3434 on 18th March, 1993 regarding Modernisation of Hospitals in U.P.

While typing the fair reply from the manuscript, the word "central" has been wrongly typed in line 3. The correct word may please be read as "external".

This came to the notice recently, and as such, correction is being carried out. Inconvenience caused is regretted.

12.01 Hrs.

STATEMENT BY MINISTER

RECENT INCIDENTS THAT TOOK PLACE IN ALIGARH.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): I rise to inform the House about the incidents that took place in Aligarh on the intervening night of 7/8 April, 1993 resulting in loss of life and damage to property.

2. It is unfortunate that the incidents led to a situation where the Police had to resort to firing on the crowd, majority of which were students of Aligarh Muslim University (AMU). The death of 2 students in the firing caused deep anguish in the students community not only in A.M.U. but also in some other Universities. Concerned by the hurt sentiments of the student community and to arrive at the truth of the matter, the State Government ordered a judicial inquiry to be conducted by a retired Judge of the Allahabad High Court, Shri Justice Syed Zaheer Hassan. The terms of reference of the Inquiry are:-

(a) to ascertain the facts and circumstances which led to the police firing;

(b) to report on the adequacy or otherwise of the action taken by the District Administration including use of force for controlling the situation; and

(c) to determine the role and responsibility of the local officers and other persons.